

directly and not through Employment Exchanges; and

(b) if so, what action Government propose to take in the matter?

THE DEPUTY MINISTER IN THE (MINISTRY OF HEALTH AND FAMILY [MANNING (SHRI A. K. M. ISHAQUE): (a.) and (b) The information is being collected and will be laid on the Table of the Sabha.

**Taking over of colony by Delhi Municipal Corporation**

683. SHRI D. K. PATEL : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether it is a fact that the Delhi Municipal Corporation has not taken over 'Ganga Ram Vatika', which is one of the developed colony near Tilak Nagar;

(b) whether the owners of houses in that locality are required to pay house-tax etc., if so, what are the reasons therefor, particularly in view of the fact that basic amenities to them have not been provided as yet;

(c) whether Government propose to direct the Delhi Municipal Corporation to provide all basic amenities to the residents of this locality with immediate effect and if not, the reasons therefor; and

(d) whether Government also propose to issue instructions to the Corporation not to press the house owners of this colony for payment of house-tax till roads, parks, etc., are developed?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI H. K. L. BHAGAT) : (a) Yes, Sir.

(b) and (c) Yes, Sir, as per provisions of Delhi Municipal Corporation Act, property taxes are leviable on all lands and buildings in Corporation area and with regard to the provision of amenities, the Corporation's responsibilities will start only

when the services are handed over to them by the coloniser.

(d) The question does not arise.

**Sewer connection in Tri Nagar Area**

684. SHRI D. K. PATEL : Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that Delhi Water and Sewage Supply has recently issued notices to the residents of certain colonies viz. Tri Nagar area, asking them to demolish dry latrines in their houses or to apply for sewer connections within a period of 10 days;

(b) if so, what are the reasons for giving such a short notice to the house owners;

(c) whether it is also a fact that in Tri-Nagar area there are certain colonies where such notices have been issued which have not yet been approved by the Authority;

(d) whether these colonies are proposed to be regularised and if not the reasons for giving notices to the owners of those houses which have not been approved as yet and whether Government propose to issue instructions to the Authority to withdraw those notices and if not the reasons therefor; and

(e) whether it is a fact that lot of corruption is rampant in the D.W. & S. Undertaking while sanctioning connections of sewer to the consumer and whether Government are aware that these persons are minting money through the plumbers who take the contract for sewer lines and if so, what steps have been taken by Government to check those plumbers indulging in such activities and also the staff of the Undertaking?

THE MINISTER OF WORKS AND HOUSING (SHRI K. RAGHURAM-ATAH) : (a) Yes, Sir.

(b) This was done to expedite the work of conversion of dry latrines so as to